## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

STARRED QUESTION NO:275 ANSWERED ON:12.08.2010 INTERCONNECTIVITY OF COURTS Swamygowda Shri N Cheluvaraya Swamy ;Venugopal Shri K. C.

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is proposed to interconnect all the courts in the country via internet;

(b) if so, the details thereof alongwith the progress made so far in this direction;

(c) whether any concrete policy has been formulated or being formulated for providing better access to judicial process and making available speedy and cheaper justice to the common man; and

(d) if so, the details thereof?

## Answer

## MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.275

(a) & (b): All the district and subordinate courts in the country are being computerized under the E-courts Mission Mode Project which is funded by the Central Government. As part of the Project, it is also proposed to interconnect all these courts as part of a dedicated wide area network. At present, the courts are being equipped with the necessary computer hardware as well as local area network (LAN). So far, LAN has been installed in 3448 courts and computer hardware installed in 3138 courts in the country. The process of providing wide area network connectivity to the courts has not commenced yet.

(c) & (d): The Government has decided, in principle, to set up a `National Mission for Delivery of Justice and Legal Reforms`. It is expected that the period of pendency of cases in the courts will reduce from an average of 15 years to an average of three years by 2012, after the National Mission gives effect to its strategies to fully implement the Action Plan envisaged in the Vision Statement presented in the National Consultation held in October, 2009 in New Delhi. This Department is currently in the process of finalizing the matter of setting up of the National Mission.

The Government has also accepted the recommendations of the 13th Finance Commission for the provision of Rs. 5000 crore for the improvement of delivery of Justice in the country. The recommendations include setting up of morning/evening/shift/special magistrates` Courts and strengthening of alternate dispute resolution mechanisms such as mediation, conciliation and Lok Adalats.

Apart from these, the Government has enacted the Gram Nyayalayas Act, 2008, which provides for setting up of Gram Nyayalayas at Panchayat level. As on 31-07-2010, the States of Madhya Pradesh, Rajasthan, Orissa and Maharashtra, taken together, have notified 144 Gram Nyayalayas out of which 47 have been made operational. These Nyayalayas will provide affordable and accessible justice to the common man particularly those in the rural areas.